

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

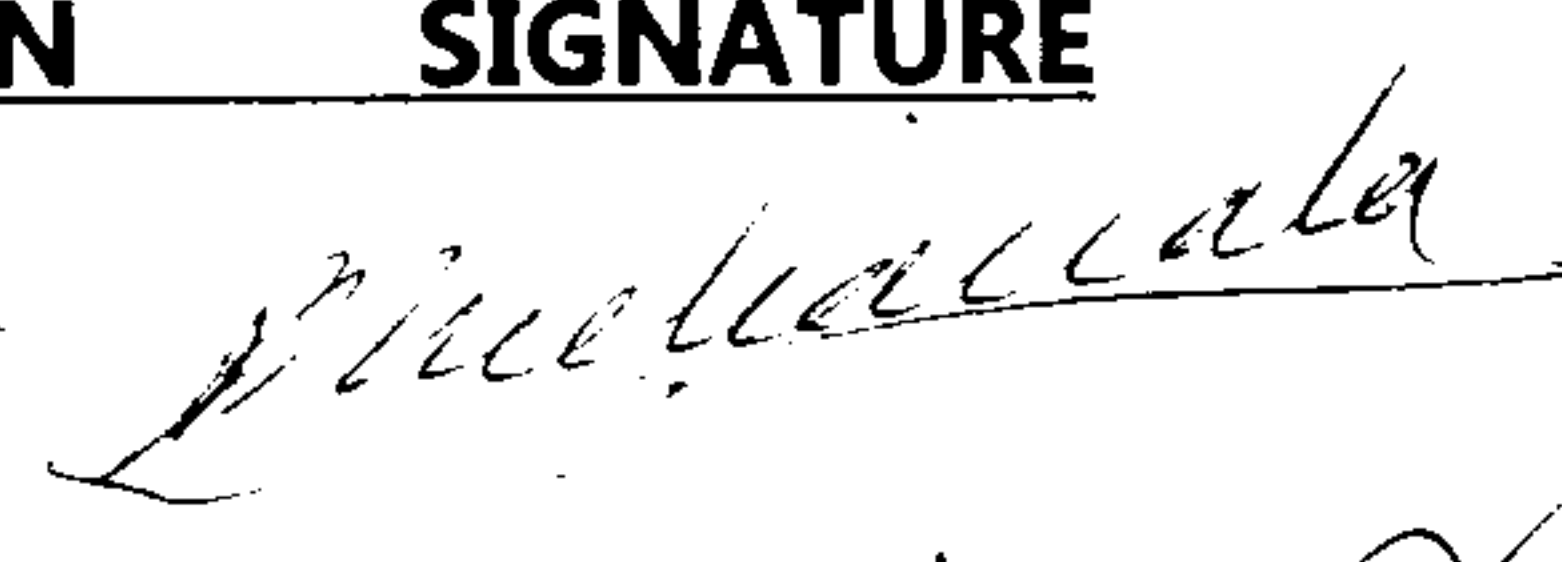
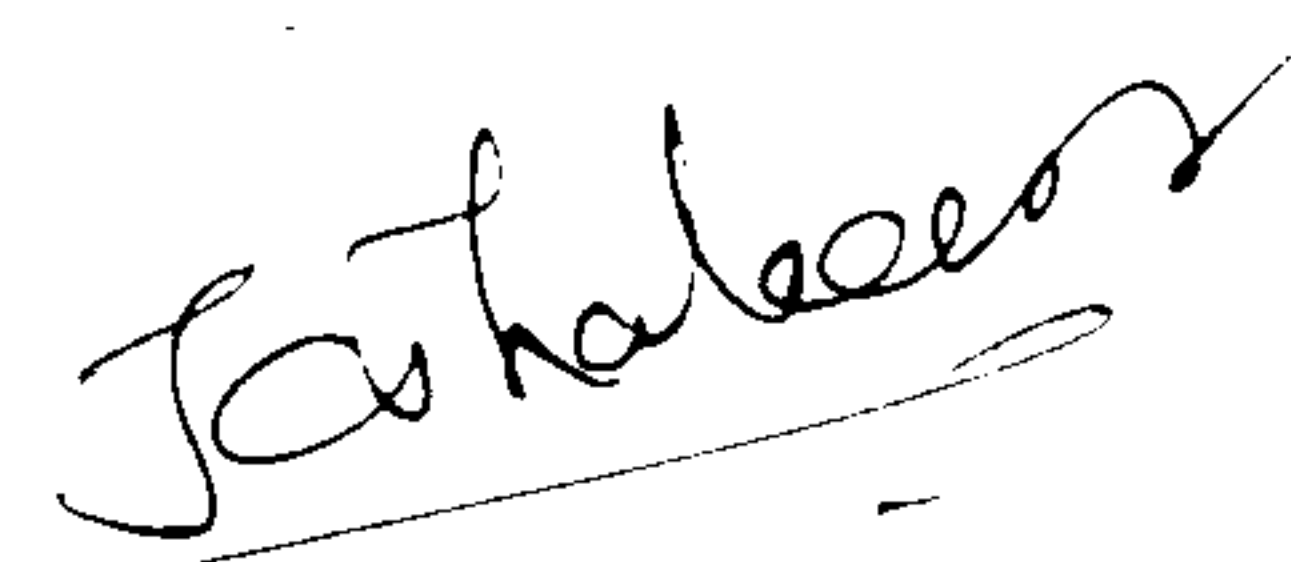
**T.P. No. 79/NCLT/AHM/2017 (New)
Gujarat High Court C.A. No. 178/2000 in C.P. No. 90/1999 (Old)**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2018**

Name of the Company: Janakkumar K Thakkar.
V/s
Maltiben Bhagwati.

Section of the Companies Act: Section 392(2) of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	
2.	Janakkumar K Thakkar			

ORDER

Petitioner Mr. Janakkumar Thakkar present in person. Learned Advocate Mr. Pavan Godiawala present for Respondent.

Petitioner requested time.

Registry is directed to issue notice to Official Liquidator along with copy of application.

Since this matter has been received from Hon'ble High Court of Gujarat and appears to be long pending. Learned lawyer appearing on behalf of Respondent requested for one copy.

Registry is directed to give the copy to the concern lawyer.

List the matter on 01.05.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL